

subject to the maximum of Rs. 2000/- p.m. None of the cities in the Union Territory of Goa, Daman & Diu except Mormugao is in 'C' class. House Rent Allowance at 15 per cent of pay subject to the maximum of Rs. 400/- p.m. is paid in cities which can be classified at least as B-2 class, for which the minimum 1971 census population required is over 4 lakhs. No city in the Union Territory of Goa is eligible to be classified as 'B-2' class.

Rate of House Rent Allowance to Government Employees Working in Goa

3447. SHRI AJOY BISWAS: Will the Minister of FINANCE be pleased to state:

(a) whether Goa is a B-2 Class City;

(b) if so, rate of House Rent Allowance given to Government employees Working in Goa with details;

(c) also whether the employees are demanding House Rent Allowance at the rate of 15 per cent; and

(d) if so, steps taken by Government in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) No, Sir. However, Goa was adjudged as abnormally expensive in accordance with the recommendations of the Third Pay Commission and Compensatory (City) Allowance is, therefore, paid there at B-2 class rates from 1-8-1979.

(b) House Rent Allowance at 7-1/2 per cent of pay subject to some modification at the pay level below Rs. 200/- p.m. was made admissible in the Union Territory of Goa after its liberation in 1962. This rate has been brought in line with the existing 'C' class rate of house rent allowance viz. 7-1/2 per cent of pay, subject to the maximum of Rs. 200 p.m. and is paid to the employees as a measure of concession despite the fact that except Mormugao none of the cities/towns in the Union Territory are in 'C' class (i.e. having

a minimum population of 50,000 according to 1971 Census).

(c) Yes, Sir.

(d) House Rent allowance at 15 per cent of pay is admissible in cities which are B-2 class (i.e. cities with 1971 census population of over 4 lakhs) and above. No city in the Union Territory of Goa is in B-2 class or above.

Proposal for participation in Joint Cashew Plantation in Philippines

3448. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have a proposal for participating in a joint cashew plantation to be raised in the Philippines;

(b) if so, whether such proposal is going to be implemented before the end of the current financial year; and

(c) the progress made so far by the concerned organisations of both the countries in the implementation of such proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):

(a) Yes, Sir.

(b) and (c). The Cashew Corporation of India is getting a feasibility study conducted and final decision regarding implementation of the proposal would be taken after examination of the study report.

नाइलोन धागा आयात करने वाली कम्पनियों को लाइसेंस जारी करना

3450. श्री रतिलाल प्रताप वर्मा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में नाइलोन धागा आयात करने वाली कम्पनियों की संख्या कितनी है और कितने यूनिट नाइलोन धागे के लिए